

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-15-2020

Mrs. Maria Piedade Fernandes ... Applicant.

Versus

1. State of Goa & ors ... Respondents.

Mr. Terence Vaz with Ms. S. Pol, Advocates for the Applicant.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Addl. Government Advocate for the Respondent nos. 1, 2 & 3.

Coram : M.S. Sonak. J.

Dated :15th May, 2020

P.C.:

Heard Mr. T. Vaz, learned Advocate for the applicant.

2. Issue notice to the respondents returnable on 09.06.2020. Private service is permitted. If possible the applicant to file affidavit of service.

3. According to me, no case is made out for grant of ad-interim relief because the applicant has already filed a civil suit in which he has applied for appropriate reliefs. The pendency of this petition need not hinder the progress in the civil suit. However, it is made clear that any works/construction shall be subject to further orders.

4. Stand over on 09.06.2020.

5. Leave is granted to produce additional documents.

6. The learned Advocate General appears with Ms. Maria Correia, learned Addl. Government Advocate on behalf of the respondent nos. 1, 2 and 3. As such, fresh service upon this respondents will not be necessary.

M.S. Sonak. J.

MF/-